

under the caption "Ahluwalia wronged, say officials'. It is also not clear as to which precise Note of 1987 has been referred to.

(b) There is no universally accepted definition of the term "multinational company?".

Flying of Mirage 200 without Armament

3184. DR. BAPU KALDATE:

SHRI ISH DUTT YADAV:

Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 2212 given in the Rajya Sabha on the 29th May 1990 and state what follow up action has been taken by Government with regard to the gross security lapses in flying Mirage 2000 for over two years without any major armament as pointed out in the report of the C&AG?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): The position has been explained in replies to Question Nos. 2212 and 2245 answered on 29th May, 1990, No aspect remains for follow up action.

Reviewing the Policy of Recruitment of Casual Workers in K. V. S.

3185. SHRI ISH DUTT YADAV:

SHRI MOHD. KHALEELUR
RAHMAN:

SHRI ANAND PRAKASH
GAUTAM:

SHRI BHADRESWAR
BURAGOHAIN:

Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question No. 1618 given in the Rajya Sabha on the 21st August 1990 and to state:

(a) whether Kendriya Vidyalaya Sangathan is aware of the Govern-memnt of India's Office Memorandum dated the 7th June, 1988, regarding review of policy of recruitment of

casual workers and persons on daily wages; and

(b) if so, what is the justification of continuing hostel employees of Kendriya Vidyalaya Sangathan as daily wages in violation of the letter and spirit of the said Memorandum?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) Yes. Sir.

(b) Head Cooks, Cooks, Masalchis and Sweepers in the hostels attached to some Kendriya Vidyalayas are not regular employees of the Sangathan but are engaged according to needs and paid directly out of the hostel funds viz. charges collected from hostellers. However they are entitled to the protection and other benefits available under the Minimum Wages Act and other labour laws applicable to them. They also get free boarding and lodging.

भारतीय सांख्यिकीय सेवा में संवर्ग नियंत्रण के सम्बन्ध में अदालती मुकदमों

3186. श्री अनन्तराम जायसवाल :
क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय सांख्यिकीय सेवा में संवर्ग नियंत्रण नियमानुसार तथा यथोचित दक्षता से न किये जाने के कारण सरकार को पत्रकार बनाने हुए अनेकों मुकदमों लिए गये जो विभिन्न मंत्रालयों में लंबित पड़े हैं, यदि हाँ, तो सभी मामलों में अलग-अलग विवाद के मुद्दे क्या-क्या हैं तथा प्रत्येक मामले का कब से लंबित पड़ा है ;

(ख) इन मामलों के तेजी से निपटारे जाने के लिए प्रत्येक मामले में सरकार द्वारा क्या कार्यवाही की गई है;

(ग) क्या सरकार इंडियन इकानॉमिक सर्विस संवर्ग नियंत्रण की पद्धति के अनुरूप भारतीय सांख्यिकीय सेवा के अधिकारियों को उक्त सेवा के संवर्ग नियंत्रण की जिम्मेदारी सौंप कर उन में

नियमानुसार, समक्षवद्ध तरीके से तेजी से काम पूरा करने के लिए कर्तव्य और इक्षता की भावना पैदा करने का विचार रखती है ; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

योजना मंत्रालय में राज्य मंत्री और कार्यक्रम कार्यान्वयन मंत्रालय में राज्य मंत्री (श्री माधे गोवर्धन) : (क) नियमों द्विधाधतों तथा पदवियों के अनुसार संवर्ग नियन्त्रण प्राधिकरण द्वारा की गई कार्रवाई पर विभिन्न श्यायालयों में अलग-अलग मामलों में प्रश्न पूछे गये हैं ।

(ख) एक विवरण संलग्न है ।
[बिंदुओं परिशिष्ट 155, अनुपल सं० 107]

(ग) और (घ) ये मामले सेवा की संरचना में अंतर्निहित समस्याओं के कारण पैदा हुए हैं और न कि इसके प्रबन्ध के लिए व्यवस्थाओं के परिणामस्वरूप ।

CM Raids on 71 Places in June, 1990

3187. SHRI HARVENDRA SINGH HANSPAL: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that CBI raided about 71 places in June this year to cover the premises of top Government officials including Chairman-cum-Managing Directors, Chief Finance Managers etc. for economic offences; and

(b) if so, the details thereof stating what further action Government propose to take in this regard?

THE PRIME MINISTER AND MINISTER OF PERSONNEL, PUBLIC GRIEVANCES AND PENSION (SHRI VISHWANATH PRATAP SINGH): (a) Yes, Sir.

(b) During the courses of searches, the following movable/immovable assets have been discovered:—

(i) Movable Assets Rs. 60. 60 lakhs

I (ii) Immovable Assets. - Rs. 3290 lakhs

Besides, various incriminating documents were also seized.

Details of Public Sector Undertakings, whose officials' premises were searched are given in the enclosed Statement (see below).

Cases have been registered against the concerned official.

Statement

Details of Govt. /Public Sector Undertakings wK: se Officials' FvW«M were searched by the CBI during June, 1910

1. Rashtriya Chemical Fertilizers, Chembur, Bombay.
2. R. C. F., Chembur Bombay.
3. Petro Chemicals Ltd., Bombay.
4. B, P. C. L., Bombay.
5. National Savings Organisation, Madras.
6. Madras Telephones, Madras,
7. Enforcement Directorate, Madras.
8. S. C. Rly., Secunderabad.
9. SE Rly., Visakhapatnam.
10. ITDC, New Delhi.
11. Hindustan Insecticide Ltd., New Delhi.

Progress of schemes under the Ganga Action Plan

3188. SHRI ASHWANI KUMAR: SHRI ATAL BIHARI VAJPAYEE;

Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to answer to Unstarred Question 396 and Starred Question 197 given in the Rajya Sabha on the 8th and 15th May, 1990 respectively and state:

(a) what is the yearwise progress made under each scheme under Ganga Action Plan in Uttar Pradesh, Bihar and West Bengal and the expenditure incurred so far on each one; and